#### GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA UNSTARRED QUESTION NO : 9** (TO BE ANSWERED ON THE 3<sup>rd</sup> February 2025)

### PROMOTING GYROCOPTERS FOR TOURISM AND TRANSPORTATION

# 9. SHRI SANJAY RAUT

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government is aware of the potential of gyrocopters in revolutionizing tourism and transportation, particularly in remote and difficult-to-reach areas like the Himalayan region

(b) the steps Government is taking to promote and support the adoption of innovative transportation solutions, such as gyrocopters, in the country

(c) whether Government has considered establishing a clear regulatory framework for the operation of gyrocopters in the country to ensure safety, operational standards, and legal compliance and

(d) the measures Government is taking to create policies that facilitate the use of gyrocopters in both urban and rural areas, especially for tourism, emergency services, and other transportation needs?

# ANSWER

# MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d) National Air Sports Policy, 2022 (NASP 2022) covers air sports like aerobatics, aeromodelling and model rocketry, amateur-built and experimental aircraft, ballooning, drones, gliding and power gliding, hang gliding and powered hang gliding, parachuting (including skydiving, BASE jumping and wingsuits etc.), paragliding and paramotoring (including powered parachute trikes etc.), powered aircraft (including ultralight, microlight and light sports aircraft etc.) and rotorcraft (including autogyro).

Gyroplane/Gyrocopter are essentially a smaller category of aircraft which are permitted to be used for private recreational purposes.

DGCA has incorporated regulatory requirements for Gyroplane/Gyrocopter under following regulations:-

a) CAR Section 6 Series A Part IV containing provision for Issuance of Certificate of Design Acceptance of Gyroplane/Gyrocopter.

b) CAR Section2 Series F Part XXIII containing provision for issuance of Special Certificate of Airworthiness for Gyroplanes/ Gyrocopters in Light Sports category. c) The provisions for pilot licensing for Gyroplanes/ Gyrocopters are available in Section IB, Schedule II of The Aircraft Rules, 1937.

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